

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 113/(MAH)/2014
CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.11.2016

NAME OF THE PARTIES: Shri Subhash V. Gandhi
V/s.
M/s. Rajashree Kuries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

C.P. NO. 113/397, 398/CLB/MB/2014

1. This Petition is enlisted for hearing today i.e. on 11th November, 2016. Neither the Petitioner nor the Respondent or their respective representatives are present.
2. This Petition was filed way back in the year 2014. Past record of the case has revealed that after filing and mentioning of the impugned Petition in the month of December, 2014, thereafter, the Petitioner remained absent continuously.
3. When the case record was transferred to NCLT, Mumbai Bench from CLB Office, Mumbai again the Assistant Director, NCLT, Mumbai issued Notices. The Petition in question was listed for hearing on 3rd October, 2016. Again the Petitioner remained absent. Due to this reason an observation was made that the Petitioner appeared to be not serious in contesting this Petition. However, it was directed to give a final opportunity by issuing a Show Cause Notice intimating the next date of hearing i.e. 11th November, 2016. Due compliance was made by the Registry and Notice was issued to all the concerned parties. Even then no one is present today. *ME*

4. Under the totality of the circumstances and in the light of the above referred background, I hereby hold that the Petitioner is not serious in pursuing this Petition. The Petition is, therefore, dismissed on the ground of non-prosecution. The Petitioner is at liberty to move an Application, if so advised, for legal remedy. Ordered accordingly. No Order as to costs.

Dated: 11.11.2016

M K Shrawat 11/11
Shri M.K. Shrawat
Member (Judicial)